

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

(Arising out of impugned final judgment and order dated 13/08/2013 in CRLR No. 421/2006 passed by the High Court Of Judicature at Allahabad)

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and permission to file additional documents and stay and office report)

Date : 21/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Giriraj Subramaniam, Adv.
For Ms. Liz Mathew, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG
Ms. Pragati Neekhara, Adv.
Mr. Utkarsh Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

By way of last chance, two weeks' time is granted to the learned counsel for the State to file additional documents/counter affidavit.

List on 12.10.2015.

(Jayant Kumar Arora)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master